

RATIFIED

Minutes of M.No.36/09 held on 02.12.2008 of Norms Committee (NC-I) (DES.I Section)

The meeting No.36/09 of the Norms Committee (NC-I) for the licensing year 2008-2009 02.12.2008 was convened on 02.12.2008 under the Chairmanship of Shri A. Komu, Joint Director General of Foreign Trade to consider the applications under Duty Exemption / Remission Schemes (Chapter-4) of Foreign Trade Policy 2004–2009 / Handbook of Procedure Volume-I. The following Members of the Committee were present in the meeting: -

Sl.No	Name of the representatives & their Designation	Room No.	Telephone No.	Deptt.
1.	Sh. Gajraj Singh, Sr. D.O.		23063321	DHI
2.	Sh. B.D. Ghosh Jt. I.A.		23063355	M/o Steel, U.B.
3.	Sh. K.K. Funda, Asstt. Director			DC(MSME)
4.	Sh. Ramanand Meena, DDG & Convener NC-I	485	23061562 Ext.276	DGFT, U.B.
5.	Sh. Ramavatar Meena, FTDO	404	23061562 Ext.265	DGFT, U.B.

The Committee considered the individual cases of the agenda of this meeting generated through the online system of NIC and some manual cases and the decision taken thereon were as under: -

1	Case No.:55/36/80-ALC2/2008	Party Name:BANGALORE BIOTECH LABS PVT LTD.,	Meet No/Date:36/80-ALC2/2008 02.12.2008	Status:Case deferred
	HQ File :01/80/050/01433/AM09/	RLA File :07/24/040/00249/AM08/	Lic.No/Date:0710052355 05.07.2007	Defer Date: 20.01.2009
	Decision : The Committee observed that agenda was attached by the NIC without receipt of hardcopy of firm's application from concerned Regional Authority. The Committee, therefore, decided to remind RA to forward the firm's application at the earliest and on receipt forward the same to technical authority DIPP for examination and submission of comments. The case may be relisted on 20.01.2009.			

2	Case No.:57/36/80-ALC2/2008	Party Name:JYOTI CNC AUTOMATION PVT LTD,	Meet No/Date:36/80-ALC2/2008 02.12.2008	Status:Case reverted back to RA
	HQ File :01/80/050/01435/AM09/	RLA File :24/21/040/00059/AM08/	Lic.No/Date:2410019234 06.07.2007	

Decision : The Committee observed that agenda was attached by the NIC without receipt of hardcopy of firm's application from concerned Regional Authority. However, according to online data, items of import appear to be covered in GN-4 for the Engineering Products. The Committee accordingly decided to revert back the case to concerned Regional Authority without any examination for taking appropriate decision in terms of Policy Circular No. 20 dt. 05.12.2007.

The Regional Authority may take necessary action accordingly.

3	Case No.:56/36/80-ALC2/2008	Party Name:CHEMTROLS ENGINEERING LIMITED	Meet No/Date:36/80-ALC2/2008 02.12.2008	Status:Case reverted back to RA
	HQ File :01/80/050/01434/AM09/	RLA File :17/21/040/00008/AM08/	Lic.No/Date:1710001705 09.07.2007	
	Decision : The Committee observed that agenda was attached by the NIC without receipt of hardcopy of firm's application from concerned Regional Authority. However, according to online data, items of import appear to be covered in GN-4 for the Engineering Products. The Committee accordingly decided to revert back the case to concerned Regional Authority without any examination for taking appropriate decision in terms of Policy Circular No. 20 dt. 05.12.2007. The Regional Authority may take necessary action accordingly.			

4	Case No.:58/36/80-ALC2/2008	Party Name:JYOTI CNC AUTOMATION PVT LTD,	Meet No/Date:36/80-ALC2/2008 02.12.2008	Status:Case reverted back to RA
	HQ File :01/80/050/01436/AM09/	RLA File :24/21/040/00066/AM08/	Lic.No/Date:2410019317 23.07.2007	
	Decision : The Committee observed that agenda was attached by the NIC without receipt of hardcopy of firm's application from concerned Regional Authority. However, according to online data, items of import appear to be covered in GN-4 for the Engineering Products. The Committee accordingly decided to revert back the case to concerned Regional Authority without any examination for taking appropriate decision in terms of Policy Circular No. 20 dt. 05.12.2007. The Regional Authority may take necessary action accordingly.			

5	Case No.:59/36/80-ALC2/2008	Party Name:JYOTI CNC AUTOMATION PVT LTD,	Meet No/Date:36/80-ALC2/2008 02.12.2008	Status:Case reverted back to RA
	HQ File :01/80/050/01437/AM09/	RLA File :24/21/040/00072/AM08/	Lic.No/Date:2410019338 26.07.2007	
	Decision : The Committee observed that agenda was attached by the NIC without receipt of hardcopy of firm's application from concerned Regional Authority. However, according to online data, items of import appear to be covered in GN-4 for the Engineering Products. The Committee accordingly			

decided to revert back the case to concerned Regional Authority without any examination for taking appropriate decision in terms of Policy Circular No. 20 dt. 05.12.2007.

The Regional Authority may take necessary action accordingly.

6	Case No.:60/36/80-ALC2/2008	Party Name:SOND ENGINEERING WORKS	Meet No/Date:36/80-ALC2/2008 02.12.2008	Status:Case deferred
	HQ File :01/80/050/01438/AM09/	RLA File :12/24/040/00001/AM08/	Lic.No/Date:1210005162 26.07.2007	Defer Date: 20.01.2009
	Decision : The Committee observed that agenda was attached by the NIC without receipt of hardcopy of firm's application from concerned Regional Authority. The Committee, therefore, decided to remind RA to forward the firm's application at the earliest and on receipt forward the same to technical authority DHI for examination and submission of comments. The case may be relisted on 20.01.2009.			

7	Case No.:61/36/80-ALC2/2008	Party Name:ABB LIMITED	Meet No/Date:36/80-ALC2/2008 02.12.2008	Status:Case deferred
	HQ File :01/80/050/01439/AM09/	RLA File :07/24/040/00297/AM08/	Lic.No/Date:0710052586 27.07.2007	Defer Date: 20.01.2009
	Decision : The Committee observed that agenda was attached by the NIC without receipt of hardcopy of firm's application from concerned Regional Authority. The Committee, therefore, decided to remind RA to forward the firm's application at the earliest and on receipt forward the same to technical authority DIT for examination and submission of comments. The case may be relisted on 20.01.2009.			

8	Case No.:62/36/80-ALC2/2008	Party Name:ABB LIMITED	Meet No/Date:36/80-ALC2/2008 02.12.2008	Status:Case deferred
	HQ File :01/80/050/01440/AM09/	RLA File :07/24/040/00322/AM08/	Lic.No/Date:0710052692 02.08.2007	Defer Date: 20.01.2009
	Decision : The Committee observed that agenda was attached by the NIC without receipt of hardcopy of firm's application from concerned Regional Authority. The Committee, therefore, decided to remind RA to forward the firm's application at the earliest and on receipt forward the same to technical authority DIT for examination and submission of comments. The case may be relisted on 20.01.2009.			

9	Case No.:63/36/80-ALC2/2008	Party Name:ABB LIMITED	Meet No/Date:36/80-ALC2/2008 02.12.2008	Status:Case deferred
	HQ File :01/80/050/01441/AM09/	RLA File :07/24/040/00343/AM08/	Lic.No/Date:0710052772 08.08.2007	Defer Date: 20.01.2009
	Decision : The Committee observed that agenda was attached by the NIC without receipt of hardcopy of firm's application from concerned Regional			

Authority. The Committee, therefore, decided to remind RA to forward the firm's application at the earliest and on receipt forward the same to technical authority DIT for examination and submission of comments. The case may be relisted on 20.01.2009.

10	Case No.:64/36/80-ALC2/2008	Party Name:ABB LIMITED	Meet No/Date:36/80-ALC2/2008 02.12.2008	Status:Case reverted back to RA
	HQ File :01/80/050/01442/AM09/	RLA File :07/24/040/00345/AM08/	Lic.No/Date:0710052774 08.08.2007	
	Decision : The Committee observed that agenda was attached by the NIC without receipt of hardcopy of firm's application from concerned Regional Authority. However, according to online data, items of import appear to be covered in GN-4 for the Engineering Products. The Committee accordingly decided to revert back the case to concerned Regional Authority without any examination for taking appropriate decision in terms of Policy Circular No. 20 dt. 05.12.2007. The Regional Authority may take necessary action accordingly.			

11	Case No.:65/36/80-ALC2/2008	Party Name:JYOTI CNC AUTOMATION PVT LTD,	Meet No/Date:36/80-ALC2/2008 02.12.2008	Status:Case reverted back to RA
	HQ File :01/80/050/01443/AM09/	RLA File :24/21/040/00077/AM08/	Lic.No/Date:2410019430 13.08.2007	
	Decision : The Committee observed that agenda was attached by the NIC without receipt of hardcopy of firm's application from concerned Regional Authority. However, according to online data, items of import appear to be covered in GN-4 for the Engineering Products. The Committee accordingly decided to revert back the case to concerned Regional Authority without any examination for taking appropriate decision in terms of Policy Circular No. 20 dt. 05.12.2007. The Regional Authority may take necessary action accordingly.			

12	Case No.:66/36/80-ALC2/2008	Party Name:JYOTI CNC AUTOMATION PVT LTD,	Meet No/Date:36/80-ALC2/2008 02.12.2008	Status:Case reverted back to RA
	HQ File :01/80/050/01444/AM09/	RLA File :24/21/040/00078/AM08/	Lic.No/Date:2410019431 13.08.2007	
	Decision : The Committee observed that agenda was attached by the NIC without receipt of hardcopy of firm's application from concerned Regional Authority. However, according to online data, items of import appear to be covered in GN-4 for the Engineering Products. The Committee accordingly decided to revert back the case to concerned Regional Authority without any examination for taking appropriate decision in terms of Policy Circular No. 20 dt. 05.12.2007. The Regional Authority may take necessary action accordingly.			

13	Case No.:67/36/80-ALC2/2008	Party Name:JYOTI CNC AUTOMATION PVT LTD,	Meet No/Date:36/80-ALC2/2008 02.12.2008	Status:Case reverted back to RA
	HQ File :01/80/050/01445/AM09/	RLA File :24/21/040/00081/AM08/	Lic.No/Date:2410019433 14.08.2007	
	Decision : The Committee observed that agenda was attached by the NIC without receipt of hardcopy of firm's application from concerned Regional Authority. However, according to online data, items of import appear to be covered in GN-4 for the Engineering Products. The Committee accordingly decided to revert back the case to concerned Regional Authority without any examination for taking appropriate decision in terms of Policy Circular No. 20 dt. 05.12.2007. The Regional Authority may take necessary action accordingly.			

14	Case No.:68/36/80-ALC2/2008	Party Name:ABB LIMITED	Meet No/Date:36/80-ALC2/2008 02.12.2008	Status:Case deferred
	HQ File :01/80/050/01446/AM09/	RLA File :07/24/040/00356/AM08/	Lic.No/Date:0710052880 14.08.2007	Defer Date: 20.01.2009
	Decision : The Committee observed that agenda was attached by the NIC without receipt of hardcopy of firm's application from concerned Regional Authority. The Committee, therefore, decided to remind RA to forward the firm's application at the earliest and on receipt forward the same to technical authority DIT for examination and submission of comments. The case may be relisted on 20.01.2009.			

15	Case No.:69/36/80-ALC2/2008	Party Name:SCORPIO ENGINEERING PVT.LTD.,	Meet No/Date:36/80-ALC2/2008 02.12.2008	Status:Case deferred
	HQ File :01/80/050/01447/AM09/	RLA File :07/24/040/00357/AM08/	Lic.No/Date:0710053033 24.08.2007	Defer Date: 20.01.2009
	Decision : The Committee observed that agenda was attached by the NIC without receipt of hardcopy of firm's application from concerned Regional Authority. The Committee, therefore, decided to remind RA to forward the firm's application and simultaneously on the recommendation of DHI it was also decided to call for the following information from the firm for examination of their case and to re-list before NC on 20.01.2009. 1. Information in respect of Sl.No.1, 8 & 9 of the Standard Deficiency Format.			

16	Case No.:70/36/80-ALC2/2008	Party Name:METSYS ENGINEERING AND CONSULTANCY PVT.LTD,	Meet No/Date:36/80-ALC2/2008 02.12.2008	Status:Case deferred
	HQ File :01/80/050/01448/AM09/	RLA File :07/21/040/00623/AM08/	Lic.No/Date:0710053056 27.08.2007	Defer Date: 20.01.2009
	Decision : The Committee observed that agenda was attached by the NIC without receipt of hardcopy of firm's application from concerned Regional			

Authority. The Committee, therefore, decided to remind RA to forward the firm's application at the earliest and on receipt forward the same to technical authority DIT for examination and submission of comments. The case may be relisted on 20.01.2009.

17	Case No.:71/36/80-ALC2/2008	Party Name:JYOTI CNC AUTOMATION PVT LTD,	Meet No/Date:36/80-ALC2/2008 02.12.2008	Status:Case reverted back to RA
	HQ File :01/80/050/01449/AM09/	RLA File :24/21/040/00083/AM08/	Lic.No/Date:2410019518 27.08.2007	
	Decision : The Committee observed that agenda was attached by the NIC without receipt of hardcopy of firm's application from concerned Regional Authority. However, according to online data, items of import appear to be covered in GN-4 for the Engineering Products. The Committee accordingly decided to revert back the case to concerned Regional Authority without any examination for taking appropriate decision in terms of Policy Circular No. 20 dt. 05.12.2007. The Regional Authority may take necessary action accordingly.			

18	Case No.:72/36/80-ALC2/2008	Party Name:JYOTI CNC AUTOMATION PVT LTD,	Meet No/Date:36/80-ALC2/2008 02.12.2008	Status:Case reverted back to RA
	HQ File :01/80/050/01450/AM09/	RLA File :24/21/040/00086/AM08/	Lic.No/Date:2410019522 28.08.2007	
	Decision : The Committee observed that agenda was attached by the NIC without receipt of hardcopy of firm's application from concerned Regional Authority. However, according to online data, items of import appear to be covered in GN-4 for the Engineering Products. The Committee accordingly decided to revert back the case to concerned Regional Authority without any examination for taking appropriate decision in terms of Policy Circular No. 20 dt. 05.12.2007. The Regional Authority may take necessary action accordingly.			

19	Case No.:73/36/80-ALC2/2008	Party Name:JYOTI CNC AUTOMATION PVT LTD,	Meet No/Date:36/80-ALC2/2008 02.12.2008	Status:Case reverted back to RA
	HQ File :01/80/050/01451/AM09/	RLA File :24/21/040/00087/AM08/	Lic.No/Date:2410019526 28.08.2007	
	Decision : The Committee observed that agenda was attached by the NIC without receipt of hardcopy of firm's application from concerned Regional Authority. However, according to online data, items of import appear to be covered in GN-4 for the Engineering Products. The Committee accordingly decided to revert back the case to concerned Regional Authority without any examination for taking appropriate decision in terms of Policy Circular No. 20 dt. 05.12.2007. The Regional Authority may take necessary action accordingly.			

20	Case No.:74/36/80-ALC2/2008	Party Name:HMT MACHINE TOOLS LIMITED,	Meet No/Date:36/80-ALC2/2008 02.12.2008	Status:Case reverted back to RA
	HQ File :01/80/050/01452/AM09/	RLA File :07/24/040/00411/AM08/	Lic.No/Date:0710053243 10.09.2007	
	Decision : The Committee observed that agenda was attached by the NIC without receipt of hardcopy of firm's application from concerned Regional Authority. However, according to online data, items of import appear to be covered in GN-4 for the Engineering Products. The Committee accordingly decided to revert back the case to concerned Regional Authority without any examination for taking appropriate decision in terms of Policy Circular No. 20 dt. 05.12.2007. The Regional Authority may take necessary action accordingly.			

21	Case No.:75/36/80-ALC2/2008	Party Name:JYOTI CNC AUTOMATION PVT LTD,	Meet No/Date:36/80-ALC2/2008 02.12.2008	Status:Case reverted back to RA
	HQ File :01/80/050/01453/AM09/	RLA File :24/21/040/00093/AM08/	Lic.No/Date:2410019607 13.09.2007	
	Decision : The Committee observed that agenda was attached by the NIC without receipt of hardcopy of firm's application from concerned Regional Authority. However, according to online data, items of import appear to be covered in GN-4 for the Engineering Products. The Committee accordingly decided to revert back the case to concerned Regional Authority without any examination for taking appropriate decision in terms of Policy Circular No. 20 dt. 05.12.2007. The Regional Authority may take necessary action accordingly.			

22	Case No.:76/36/80-ALC2/2008	Party Name:JYOTI CNC AUTOMATION PVT LTD,	Meet No/Date:36/80-ALC2/2008 02.12.2008	Status:Case reverted back to RA
	HQ File :01/80/050/01454/AM09/	RLA File :24/21/040/00097/AM08/	Lic.No/Date:2410019612 18.09.2007	
	Decision : The Committee observed that agenda was attached by the NIC without receipt of hardcopy of firm's application from concerned Regional Authority. However, according to online data, items of import appear to be covered in GN-4 for the Engineering Products. The Committee accordingly decided to revert back the case to concerned Regional Authority without any examination for taking appropriate decision in terms of Policy Circular No. 20 dt. 05.12.2007. The Regional Authority may take necessary action accordingly.			

23	Case No.:77/36/80-ALC2/2008	Party Name:JYOTI CNC AUTOMATION PVT LTD,	Meet No/Date:36/80-ALC2/2008 02.12.2008	Status:Case reverted back to RA
	HQ File :01/80/050/01455/AM09/	RLA File :24/21/040/00099/AM08/	Lic.No/Date:2410019642 21.09.2007	
	Decision : The Committee observed that agenda was attached by the NIC without receipt of hardcopy of firm's application from concerned Regional Authority. However, according to online data, items of import appear to be covered in GN-4 for the Engineering Products. The Committee accordingly decided to revert back the case to concerned Regional Authority without any examination for taking appropriate decision in terms of Policy Circular No. 20 dt. 05.12.2007. The Regional Authority may take necessary action accordingly.			

24	Case No.:78/36/80-ALC2/2008	Party Name:JYOTI CNC AUTOMATION PVT LTD,	Meet No/Date:36/80-ALC2/2008 02.12.2008	Status:Case reverted back to RA
	HQ File :01/80/050/01456/AM09/	RLA File :24/21/040/00102/AM08/	Lic.No/Date:2410019688 27.09.2007	
	Decision : The Committee observed that agenda was attached by the NIC without receipt of hardcopy of firm's application from concerned Regional Authority. However, according to online data, items of import appear to be covered in GN-4 for the Engineering Products. The Committee accordingly decided to revert back the case to concerned Regional Authority without any examination for taking appropriate decision in terms of Policy Circular No. 20 dt. 05.12.2007. The Regional Authority may take necessary action accordingly.			

25	Case No.:79/36/80-ALC2/2008	Party Name:PELICAN ROTO FLEX PVT. LTD.	Meet No/Date:36/80-ALC2/2008 02.12.2008	Status:Case reverted back to RA
	HQ File :01/80/050/01457/AM09/	RLA File :24/21/040/00106/AM08/	Lic.No/Date:2410019730 05.10.2007	
	Decision : The Committee observed that agenda was attached by the NIC without receipt of hardcopy of firm's application from concerned Regional Authority. However, according to online data, items of import appear to be covered in GN-4 for the Engineering Products. The Committee accordingly decided to revert back the case to concerned Regional Authority without any examination for taking appropriate decision in terms of Policy Circular No. 20 dt. 05.12.2007. The Regional Authority may take necessary action accordingly.			

26	Case No.:80/36/80-ALC2/2008	Party Name:JYOTI CNC AUTOMATION PVT LTD,	Meet No/Date:36/80-ALC2/2008	Status:Case reverted
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			02.12.2008	back to RA
	HQ File :01/80/050/01458/AM09/	RLA File :24/21/040/00107/AM08/	Lic.No/Date:2410019772 11.10.2007	
	Decision : The Committee observed that agenda was attached by the NIC without receipt of hardcopy of firm's application from concerned Regional Authority. However, according to online data, items of import appear to be covered in GN-4 for the Engineering Products. The Committee accordingly decided to revert back the case to concerned Regional Authority without any examination for taking appropriate decision in terms of Policy Circular No. 20 dt. 05.12.2007. The Regional Authority may take necessary action accordingly.			

27	Case No.:81/36/80-ALC2/2008	Party Name:JYOTI CNC AUTOMATION PVT LTD,	Meet No/Date:36/80-ALC2/2008 02.12.2008	Status:Case reverted back to RA
	HQ File :01/80/050/01459/AM09/	RLA File :24/21/040/00108/AM08/	Lic.No/Date:2410019813 17.10.2007	
	Decision : The Committee observed that agenda was attached by the NIC without receipt of hardcopy of firm's application from concerned Regional Authority. However, according to online data, items of import appear to be covered in GN-4 for the Engineering Products. The Committee accordingly decided to revert back the case to concerned Regional Authority without any examination for taking appropriate decision in terms of Policy Circular No. 20 dt. 05.12.2007. The Regional Authority may take necessary action accordingly.			

28	Case No.:82/36/80-ALC2/2008	Party Name:ABB LIMITED	Meet No/Date:36/80-ALC2/2008 02.12.2008	Status:Case deferred
	HQ File :01/80/050/01460/AM09/	RLA File :07/24/040/00524/AM08/	Lic.No/Date:0710053985 22.10.2007	Defer Date: 20.01.2009
	Decision : The Committee observed that agenda was attached by the NIC without receipt of hardcopy of firm's application from concerned Regional Authority. The Committee, therefore, decided to remind RA to forward the firm's application at the earliest and on receipt forward the same to technical authority DIT for examination and submission of comments. The case may be relisted on 20.01.2009.			

29	Case No.:83/36/80-ALC2/2008	Party Name:ABB LIMITED	Meet No/Date:36/80-ALC2/2008 02.12.2008	Status:Case deferred
	HQ File :01/80/050/01461/AM09/	RLA File :07/24/040/00540/AM08/	Lic.No/Date:0710054106 25.10.2007	Defer Date: 20.01.2009
	Decision : The Committee observed that agenda was attached by the NIC without receipt of hardcopy of firm's application from concerned Regional Authority. The Committee, therefore, decided to remind RA to forward the firm's application at the earliest and on receipt forward the same to technical			

authority DIT for examination and submission of comments. The case may be relisted on 20.01.2009.

30	Case No.:84/36/80-ALC2/2008	Party Name:JYOTI CNC AUTOMATION PVT LTD,	Meet No/Date:36/80-ALC2/2008 02.12.2008	Status:Case reverted back to RA
	HQ File :01/80/050/01462/AM09/	RLA File :24/21/040/00110/AM08/	Lic.No/Date:2410019893 29.10.2007	
	Decision : The Committee observed that agenda was attached by the NIC without receipt of hardcopy of firm's application from concerned Regional Authority. However, according to online data, items of import appear to be covered in GN-4 for the Engineering Products. The Committee accordingly decided to revert back the case to concerned Regional Authority without any examination for taking appropriate decision in terms of Policy Circular No. 20 dt. 05.12.2007. The Regional Authority may take necessary action accordingly.			

31	Case No.:85/36/80-ALC2/2008	Party Name:JYOTI CNC AUTOMATION PVT LTD,	Meet No/Date:36/80-ALC2/2008 02.12.2008	Status:Case reverted back to RA
	HQ File :01/80/050/01463/AM09/	RLA File :24/21/040/00112/AM08/	Lic.No/Date:2410019894 29.10.2007	
	Decision : The Committee observed that agenda was attached by the NIC without receipt of hardcopy of firm's application from concerned Regional Authority. However, according to online data, items of import appear to be covered in GN-4 for the Engineering Products. The Committee accordingly decided to revert back the case to concerned Regional Authority without any examination for taking appropriate decision in terms of Policy Circular No. 20 dt. 05.12.2007. The Regional Authority may take necessary action accordingly.			

32	Case No.:86/36/80-ALC2/2008	Party Name:JYOTI CNC AUTOMATION PVT LTD,	Meet No/Date:36/80-ALC2/2008 02.12.2008	Status:Case reverted back to RA
	HQ File :01/80/050/01464/AM09/	RLA File :24/21/040/00119/AM08/	Lic.No/Date:2410019903 31.10.2007	
	Decision : The Committee observed that agenda was attached by the NIC without receipt of hardcopy of firm's application from concerned Regional Authority. However, according to online data, items of import appear to be covered in GN-4 for the Engineering Products. The Committee accordingly decided to revert back the case to concerned Regional Authority without any examination for taking appropriate decision in terms of Policy Circular No. 20 dt. 05.12.2007. The Regional Authority may take necessary action accordingly.			

33	Case No.:87/36/80-ALC2/2008	Party Name:JYOTI CNC AUTOMATION PVT LTD,	Meet No/Date:36/80-ALC2/2008 02.12.2008	Status:Case reverted back to RA
	HQ File :01/80/050/01465/AM09/	RLA File :24/21/040/00118/AM08/	Lic.No/Date:2410019904 31.10.2007	
	Decision : The Committee observed that agenda was attached by the NIC without receipt of hardcopy of firm's application from concerned Regional Authority. However, according to online data, items of import appear to be covered in GN-4 for the Engineering Products. The Committee accordingly decided to revert back the case to concerned Regional Authority without any examination for taking appropriate decision in terms of Policy Circular No. 20 dt. 05.12.2007. The Regional Authority may take necessary action accordingly.			

34	Case No.:88/36/80-ALC2/2008	Party Name:JYOTI CNC AUTOMATION PVT LTD,	Meet No/Date:36/80-ALC2/2008 02.12.2008	Status:Case reverted back to RA
	HQ File :01/80/050/01466/AM09/	RLA File :24/21/040/00129/AM08/	Lic.No/Date:2410020050 27.11.2007	
	Decision : The Committee observed that agenda was attached by the NIC without receipt of hardcopy of firm's application from concerned Regional Authority. However, according to online data, items of import appear to be covered in GN-4 for the Engineering Products. The Committee accordingly decided to revert back the case to concerned Regional Authority without any examination for taking appropriate decision in terms of Policy Circular No. 20 dt. 05.12.2007. The Regional Authority may take necessary action accordingly.			

35	Case No.:89/36/80-ALC2/2008	Party Name:JYOTI CNC AUTOMATION PVT LTD,	Meet No/Date:36/80-ALC2/2008 02.12.2008	Status:Case reverted back to RA
	HQ File :01/80/050/01467/AM09/	RLA File :24/21/040/00134/AM08/	Lic.No/Date:2410020081 03.12.2007	
	Decision : The Committee observed that agenda was attached by the NIC without receipt of hardcopy of firm's application from concerned Regional Authority. However, according to online data, items of import appear to be covered in GN-4 for the Engineering Products. The Committee accordingly decided to revert back the case to concerned Regional Authority without any examination for taking appropriate decision in terms of Policy Circular No. 20 dt. 05.12.2007. The Regional Authority may take necessary action accordingly.			

36	Case No.:90/36/80-ALC2/2008	Party Name:JYOTI CNC AUTOMATION PVT LTD,	Meet No/Date:36/80-ALC2/2008 02.12.2008	Status:Case reverted back to RA
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HQ File :01/80/050/01468/AM09/	RLA File :24/21/040/00131/AM08/	Lic.No/Date:2410020082 03.12.2007	
Decision : The Committee observed that agenda was attached by the NIC without receipt of hardcopy of firm's application from concerned Regional Authority. However, according to online data, items of import appear to be covered in GN-4 for the Engineering Products. The Committee accordingly decided to revert back the case to concerned Regional Authority without any examination for taking appropriate decision in terms of Policy Circular No. 20 dt. 05.12.2007.			
The Regional Authority may take necessary action accordingly.			

37	Case No.:91/36/80-ALC2/2008	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:36/80-ALC2/2008 02.12.2008	Status:Case deferred
	HQ File :01/80/050/01469/AM09/	RLA File :11/24/040/00042/AM08/	Lic.No/Date:1110016562 17.12.2007	Defer Date: 20.01.2009
	Decision : The Committee observed that agenda was attached by the NIC without receipt of hardcopy of firm's application from concerned Regional Authority. The Committee, therefore, decided to remind RA to forward the firm's application at the earliest and on receipt forward the same to technical authority DHI for examination and submission of comments. The case may be relisted on 20.01.2009.			

38	Case No.:92/36/80-ALC2/2008	Party Name:JYOTI CNC AUTOMATION PVT LTD,	Meet No/Date:36/80-ALC2/2008 02.12.2008	Status:Case reverted back to RA
	HQ File :01/80/050/01470/AM09/	RLA File :24/21/040/00153/AM08/	Lic.No/Date:2410020231 27.12.2007	
	Decision : The Committee observed that agenda was attached by the NIC without receipt of hardcopy of firm’s application from concerned Regional Authority. However, according to online data, items of import appear to be covered in GN-4 for the Engineering Products. The Committee accordingly decided to revert back the case to concerned Regional Authority without any examination for taking appropriate decision in terms of Policy Circular No 20 dt. 05.12.2007.			
	The Regional Authority may take necessary action accordingly.			

39	Case No.:93/36/80-ALC2/2008	Party Name:CHEMTROLS ENGINEERING LIMITED	Meet No/Date:36/80-ALC2/2008 02.12.2008	Status:Case reverted back to RA
	HQ File :01/80/050/01471/AM09/	RLA File :17/21/040/00020/AM08/	Lic.No/Date:1710001879 07.01.2008	
	Decision : The Committee observed that agenda was attached by the NIC without receipt of hardcopy of firm's application from concerned Regional Authority. However, according to online data, items of import appear to be covered in GN-4 for the Engineering Products. The Committee accordingly			

decided to revert back the case to concerned Regional Authority without any examination for taking appropriate decision in terms of Policy Circular No. 20 dt. 05.12.2007.

The Regional Authority may take necessary action accordingly.

40	Case No.:94/36/80-ALC2/2008	Party Name:JYOTI CNC AUTOMATION PVT LTD,	Meet No/Date:36/80-ALC2/2008 02.12.2008	Status:Case reverted back to RA
	HQ File :01/80/050/01472/AM09/	RLA File :24/21/040/00137/AM08/	Lic.No/Date:2410020421 21.01.2008	
	Decision : The Committee observed that agenda was attached by the NIC without receipt of hardcopy of firm's application from concerned Regional Authority. However, according to online data, items of import appear to be covered in GN-4 for the Engineering Products. The Committee accordingly decided to revert back the case to concerned Regional Authority without any examination for taking appropriate decision in terms of Policy Circular No. 20 dt. 05.12.2007. The Regional Authority may take necessary action accordingly.			

41	Case No.:95/36/80-ALC2/2008	Party Name:JYOTI CNC AUTOMATION PVT LTD,	Meet No/Date:36/80-ALC2/2008 02.12.2008	Status:Case reverted back to RA
	HQ File :01/80/050/01473/AM09/	RLA File :24/21/040/00163/AM08/	Lic.No/Date:2410020521 12.02.2008	
	Decision : The Committee observed that agenda was attached by the NIC without receipt of hardcopy of firm's application from concerned Regional Authority. However, according to online data, items of import appear to be covered in GN-4 for the Engineering Products. The Committee accordingly decided to revert back the case to concerned Regional Authority without any examination for taking appropriate decision in terms of Policy Circular No. 20 dt. 05.12.2007. The Regional Authority may take necessary action accordingly.			

42	Case No.:96/36/80-ALC2/2008	Party Name:JYOTI CNC AUTOMATION PVT LTD,	Meet No/Date:36/80-ALC2/2008 02.12.2008	Status:Case reverted back to RA
	HQ File :01/80/050/01474/AM09/	RLA File :24/21/040/00179/AM08/	Lic.No/Date:2410020667 28.02.2008	
	Decision : The Committee observed that agenda was attached by the NIC without receipt of hardcopy of firm's application from concerned Regional Authority. However, according to online data, items of import appear to be covered in GN-4 for the Engineering Products. The Committee accordingly decided to revert back the case to concerned Regional Authority without any examination for taking appropriate decision in terms of Policy Circular No. 20 dt. 05.12.2007.			

The Regional Authority may take necessary action accordingly.

43	Case No.:97/36/80-ALC2/2008	Party Name:JYOTI CNC AUTOMATION PVT LTD,	Meet No/Date:36/80-ALC2/2008 02.12.2008	Status:Case reverted back to RA
	HQ File :01/80/050/01475/AM09/	RLA File :24/21/040/00189/AM08/	Lic.No/Date:2410020819 18.03.2008	
	Decision : The Committee observed that agenda was attached by the NIC without receipt of hardcopy of firm's application from concerned Regional Authority. However, according to online data, items of import appear to be covered in GN-4 for the Engineering Products. The Committee accordingly decided to revert back the case to concerned Regional Authority without any examination for taking appropriate decision in terms of Policy Circular No. 20 dt. 05.12.2007. The Regional Authority may take necessary action accordingly.			

44	Case No.:98/36/80-ALC2/2008	Party Name:JYOTI CNC AUTOMATION PVT LTD,	Meet No/Date:36/80-ALC2/2008 02.12.2008	Status:Case reverted back to RA
	HQ File :01/80/050/01476/AM09/	RLA File :24/21/040/00192/AM08/	Lic.No/Date:2410020842 24.03.2008	
	Decision : The Committee observed that agenda was attached by the NIC without receipt of hardcopy of firm's application from concerned Regional Authority. However, according to online data, items of import appear to be covered in GN-4 for the Engineering Products. The Committee accordingly decided to revert back the case to concerned Regional Authority without any examination for taking appropriate decision in terms of Policy Circular No. 20 dt. 05.12.2007. The Regional Authority may take necessary action accordingly.			

45	Case No.:99/36/80-ALC2/2008	Party Name:JYOTI CNC AUTOMATION PVT LTD,	Meet No/Date:36/80-ALC2/2008 02.12.2008	Status:Case reverted back to RA
	HQ File :01/80/050/01477/AM09/	RLA File :24/21/040/00198/AM08/	Lic.No/Date:2410020942 01.04.2008	
	Decision : The Committee observed that agenda was attached by the NIC without receipt of hardcopy of firm's application from concerned Regional Authority. However, according to online data, items of import appear to be covered in GN-4 for the Engineering Products. The Committee accordingly decided to revert back the case to concerned Regional Authority without any examination for taking appropriate decision in terms of Policy Circular No. 20 dt. 05.12.2007. The Regional Authority may take necessary action accordingly.			

46	Case No.:100/36/80-ALC2/2008	Party Name:JYOTI CNC AUTOMATION PVT LTD,	Meet No/Date:36/80-ALC2/2008 02.12.2008	Status:Case reverted back to RA
	HQ File :01/80/050/01478/AM09/	RLA File :24/21/040/00199/AM08/	Lic.No/Date:2410020973 07.04.2008	
	Decision : The Committee observed that agenda was attached by the NIC without receipt of hardcopy of firm's application from concerned Regional Authority. However, according to online data, items of import appear to be covered in GN-4 for the Engineering Products. The Committee accordingly decided to revert back the case to concerned Regional Authority without any examination for taking appropriate decision in terms of Policy Circular No. 20 dt. 05.12.2007. The Regional Authority may take necessary action accordingly.			

47	Case No.:101/36/80-ALC2/2008	Party Name:JYOTI CNC AUTOMATION PVT LTD,	Meet No/Date:36/80-ALC2/2008 02.12.2008	Status:Case reverted back to RA
	HQ File :01/80/050/01479/AM09/	RLA File :24/21/040/00003/AM09/	Lic.No/Date:2410021049 21.04.2008	
	Decision : The Committee observed that agenda was attached by the NIC without receipt of hardcopy of firm's application from concerned Regional Authority. However, according to online data, items of import appear to be covered in GN-4 for the Engineering Products. The Committee accordingly decided to revert back the case to concerned Regional Authority without any examination for taking appropriate decision in terms of Policy Circular No. 20 dt. 05.12.2007. The Regional Authority may take necessary action accordingly.			

48	Case No.:102/36/80-ALC2/2008	Party Name:KHS MACHINERY PLTD.	Meet No/Date:36/80-ALC2/2008 02.12.2008	Status:Case reverted back to RA
	HQ File :01/80/050/01485/AM09/	RLA File :08/24/040/00030/AM09/	Lic.No/Date:0810071921 15.05.2008	
	Decision : The Committee observed that agenda was attached by the NIC without receipt of hardcopy of firm's application from concerned Regional Authority. However, the committee observed that as per the information provided by the firm on the online data items of import is covered in GN-4 for the Engineering Products. The Committee accordingly decided to revert back the case to concerned Regional Authority without any examination for taking appropriate decision in terms of Policy Circular No. 20 dt. 05.12.2007. The Regional Authority may take necessary action accordingly.			

49	Case No.:115/36/80-ALC2/2008	Party Name:PERMANENT MAGNETS LIMITED	Meet No/Date:36/80-ALC2/2008	Status:Case deferred
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			02.12.2008	
	HQ File :01/80/050/01498/AM09/	RLA File :03/95/040/00491/AM09/	Lic.No/Date:0310485178 04.09.2008	Defer Date: 20.01.2009
	Decision : The Committee observed that agenda was attached by the NIC without receipt of hardcopy of firm's application from concerned Regional Authority. The Committee, therefore, decided to remind RA to forward the firm's application at the earliest and on receipt forward the same to technical authority DIPP for examination and submission of comments. The case may be relisted on 20.01.2009.			

50	Case No.:1/36/80-ALC2/2008	Party Name:MASTER HANDLERS PVT. LTD.	Meet No/Date:36/80-ALC2/2008 02.12.2008	Status:Case deferred
	HQ File :01/80/050/01280/AM09/	RLA File :31/24/040/00211/AM09/	Lic.No/Date:3110036055 12.11.2008	Defer Date: 20.01.2009
	Decision : The Committee observed that agenda was attached by the NIC without receipt of hardcopy of firm's application from concerned Regional Authority. The Committee, therefore, decided to remind RA to forward the firm's application at the earliest and on receipt forward the same to technical authority DHI for examination and submission of comments. The case may be relisted on 20.01.2009.			

51	Case No.:2/36/80-ALC2/2008	Party Name:VIRGO ENGINEERS LIMITED	Meet No/Date:36/80-ALC2/2008 02.12.2008	Status:Case reverted back to RA
	HQ File :01/80/050/01281/AM09/	RLA File :31/24/040/00214/AM09/	Lic.No/Date:3110036064 12.11.2008	
	Decision : The Committee observed that agenda was attached by the NIC without receipt of hardcopy of firm's application from concerned Regional Authority. However, according to online data, items of import appear to be covered in GN-4 for the Engineering Products. The Committee accordingly decided to revert back the case to concerned Regional Authority without any examination for taking appropriate decision in terms of Policy Circular No. 20 dt. 05.12.2007. The Regional Authority may take necessary action accordingly.			

52	Case No.:4/36/80-ALC2/2008	Party Name:GEA BGR ENERGY SYSTEM INDIA LIMITED	Meet No/Date:36/80-ALC2/2008 02.12.2008	Status:Case deferred
	HQ File :01/80/050/01283/AM09/	RLA File :04/24/040/00196/AM09/	Lic.No/Date:0410099962 12.11.2008	Defer Date: 20.01.2009
	Decision : The committee observed that firm's application has since been received from the RA. The Committee, accordingly, handed over the copy of firm's application to DHI for examination and submission of comments. The case may be relisted on 20.01.2009.			

53	Case No.:5/36/80-ALC2/2008	Party Name:GEA BGR ENERGY SYSTEM INDIA	Meet No/Date:36/80-ALC2/2008	Status:Case deferred
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	LIMITED	02.12.2008	
HQ File :01/80/050/01284/AM09/	RLA File :04/24/040/00197/AM09/	Lic.No/Date:0410099963 12.11.2008	Defer Date: 20.01.2009
Decision : The committee observed that firm's application has since been received from the RA. The Committee, accordingly, handed over the copy of firm's application to DHI for examination and submission of comments. The case may be relisted on 20.01.2009.			

54	Case No.:15/36/80-ALC2/2008	Party Name:NOV SARA INDIA PRIVATE LIMITED	Meet No/Date:36/80-ALC2/2008 02.12.2008	Status:Case deferred
	HQ File :01/80/050/01294/AM09/	RLA File :61/24/040/00052/AM09/	Lic.No/Date:6110000243 14.11.2008	Defer Date: 20.01.2009
	Decision : The Committee observed that agenda was attached by the NIC without receipt of hardcopy of firm's application from concerned Regional Authority. The Committee, therefore, decided to remind RA to forward the firm's application at the earliest and on receipt forward the same to technical authority DHI for examination and submission of comments. The case may be relisted on 20.01.2009.			

55	Case No.:3/36/80-ALC2/2008	Party Name:ROCKWELL AUTOMATION INDIA PRIVATE LIMITED	Meet No/Date:36/80-ALC2/2008 02.12.2008	Status:Case deferred
	HQ File :01/80/050/01282/AM09/	RLA File :05/24/040/00494/AM09/	Lic.No/Date:0510230770 14.11.2008	Defer Date: 20.01.2009
	Decision : The Committee observed that agenda was attached by the NIC without receipt of hardcopy of firm's application from concerned Regional Authority. The Committee, therefore, decided to remind RA to forward the firm's application at the earliest and on receipt forward the same to technical authority DIT for examination and submission of comments. The case may be relisted on 20.01.2009.			

56	Case No.:6/36/80-ALC2/2008	Party Name:YORK INDIA LTD	Meet No/Date:36/80-ALC2/2008 02.12.2008	Status:Case deferred
	HQ File :01/80/050/01285/AM09/	RLA File :31/24/040/00199/AM09/	Lic.No/Date:3110036074 14.11.2008	Defer Date: 20.01.2009
	Decision : The Committee observed that agenda was attached by the NIC without receipt of hardcopy of firm's application from concerned Regional Authority. The Committee, therefore, decided to remind RA to forward the firm's application at the earliest and on receipt forward the same to technical authority DIPP for examination and submission of comments. The case may be relisted on 20.01.2009.			

57	Case No.:10/36/80-ALC2/2008	Party Name:MAN FORCE TRUCKS PRIVATE LIMITED	Meet No/Date:36/80-ALC2/2008 02.12.2008	Status:Case deferred
	HQ File :01/80/050/01289/AM09/	RLA File :31/24/040/00204/AM09/	Lic.No/Date:3110036107 17.11.2008	Defer Date: 20.01.2009
	Decision : The Committee observed that agenda was attached by the NIC without receipt of hardcopy of firm's application from concerned Regional Authority. The Committee, therefore, decided to remind RA to forward the firm's application at the earliest and on receipt forward the same to technical			

authority DHI for examination and submission of comments. The case may be relisted on 20.01.2009.

58	Case No.:11/36/80-ALC2/2008	Party Name:KIRLOSKAR CHILLERS PRIVATE LIMITED	Meet No/Date:36/80-ALC2/2008 02.12.2008	Status:Case reverted back to RA
	HQ File :01/80/050/01290/AM09/	RLA File :31/21/040/00274/AM09/	Lic.No/Date:3110036115 17.11.2008	
	Decision : The Committee observed that agenda was attached by the NIC without receipt of hardcopy of firm's application from concerned Regional Authority. However, according to online data, items of import appear to be covered in GN-4 for the Engineering Products. The Committee accordingly decided to revert back the case to concerned Regional Authority without any examination for taking appropriate decision in terms of Policy Circular No. 20 dt. 05.12.2007. The Regional Authority may take necessary action accordingly.			

59	Case No.:12/36/80-ALC2/2008	Party Name:KIRLOSKAR CHILLERS PRIVATE LIMITED	Meet No/Date:36/80-ALC2/2008 02.12.2008	Status:Case deferred
	HQ File :01/80/050/01291/AM09/	RLA File :31/24/040/00216/AM09/	Lic.No/Date:3110036119 17.11.2008	Defer Date: 20.01.2009
	Decision : The Committee observed that agenda was attached by the NIC without receipt of hardcopy of firm's application from concerned Regional Authority. The Committee, therefore, decided to remind RA to forward the firm's application at the earliest and on receipt forward the same to technical authority DIPP for examination and submission of comments. The case may be relisted on 20.01.2009.			

60	Case No.:13/36/80-ALC2/2008	Party Name:VA TECH WABAG LIMITED	Meet No/Date:36/80-ALC2/2008 02.12.2008	Status:Case deferred
	HQ File :01/80/050/01292/AM09/	RLA File :04/24/040/00202/AM09/	Lic.No/Date:0410100039 17.11.2008	Defer Date: 20.01.2009
	Decision : The Committee observed that agenda was attached by the NIC without receipt of hardcopy of firm's application from concerned Regional Authority. The Committee, therefore, decided to remind RA to forward the firm's application at the earliest and on receipt forward the same to technical authority DIPP for examination and submission of comments. The case may be relisted on 20.01.2009.			

61	Case No.:14/36/80-ALC2/2008	Party Name:VOLVO INDIA PVT LIMITED	Meet No/Date:36/80-ALC2/2008 02.12.2008	Status:Case reverted back to RA
	HQ File :01/80/050/01293/AM09/	RLA File :07/24/040/00450/AM09/	Lic.No/Date:0710061097 17.11.2008	
	Decision : The Committee observed that agenda was attached by the NIC without receipt of hardcopy of firm's application from concerned Regional			

Authority. However, according to online data, items of import appear to be covered in GN-4 for the Engineering Products. The Committee accordingly decided to revert back the case to concerned Regional Authority without any examination for taking appropriate decision in terms of Policy Circular No. 20 dt. 05.12.2007.

The Regional Authority may take necessary action accordingly.

62	Case No.:16/36/80-ALC2/2008	Party Name:LARSEN & TOUBRO LIMITED	Meet No/Date:36/80-ALC2/2008 02.12.2008	Status:Case deferred
	HQ File :01/80/050/01295/AM09/	RLA File :03/95/040/00588/AM09/	Lic.No/Date:0310494383 17.11.2008	Defer Date: 20.01.2009
	Decision : The Committee observed that agenda was attached by the NIC without receipt of hardcopy of firm's application from concerned Regional Authority. The Committee, therefore, decided to remind RA to forward the firm's application at the earliest and on receipt forward the same to technical authority DHI for examination and submission of comments. The case may be relisted on 20.01.2009.			

63	Case No.:17/36/80-ALC2/2008	Party Name:LARSEN & TOUBRO LIMITED	Meet No/Date:36/80-ALC2/2008 02.12.2008	Status:Case deferred
	HQ File :01/80/050/01296/AM09/	RLA File :03/95/040/00554/AM09/	Lic.No/Date:0310494389 17.11.2008	Defer Date: 20.01.2009
	Decision : The Committee observed that agenda was attached by the NIC without receipt of hardcopy of firm's application from concerned Regional Authority. The Committee, therefore, decided to remind RA to forward the firm's application at the earliest and on receipt forward the same to technical authority DIPP for examination and submission of comments. The case may be relisted on 20.01.2009.			

64	Case No.:7/36/80-ALC2/2008	Party Name:TIMKEN INDIA LTD.	Meet No/Date:36/80-ALC2/2008 02.12.2008	Status:Case deferred
	HQ File :01/80/050/01286/AM09/	RLA File :02/24/040/00197/AM09/	Lic.No/Date:0210119722 17.11.2008	Defer Date: 20.01.2009
	Decision : The committee observed that firm's application has since been received from the RA. The Committee, accordingly, handed over the copy of firm's application to DIPP for examination and submission of comments. The case may be relisted on 20.01.2009.			

65	Case No.:8/36/80-ALC2/2008	Party Name:KIRLOSKAR CHILLERS PRIVATE LIMITED	Meet No/Date:36/80-ALC2/2008 02.12.2008	Status:Case deferred
	HQ File :01/80/050/01287/AM09/	RLA File :31/24/040/00217/AM09/	Lic.No/Date:3110036088 17.11.2008	Defer Date: 20.01.2009
	Decision : The Committee observed that agenda was attached by the NIC without receipt of hardcopy of firm's application from concerned Regional			

Authority. The Committee, therefore, decided to remind RA to forward the firm's application at the earliest and on receipt forward the same to technical authority DIPP for examination and submission of comments. The case may be relisted on 20.01.2009.

66	Case No.:9/36/80-ALC2/2008	Party Name:KIRLOSKAR PNEUMATIC CO LTD	Meet No/Date:36/80-ALC2/2008 02.12.2008	Status:Case reverted back to RA
	HQ File :01/80/050/01288/AM09/	RLA File :31/24/040/00221/AM09/	Lic.No/Date:3110036089 17.11.2008	
	Decision : The Committee observed that agenda was attached by the NIC without receipt of hardcopy of firm's application from concerned Regional Authority. However, according to online data, items of import appear to be covered in GN-4 for the Engineering Products. The Committee accordingly decided to revert back the case to concerned Regional Authority without any examination for taking appropriate decision in terms of Policy Circular No. 20 dt. 05.12.2007. The Regional Authority may take necessary action accordingly.			

67	Case No.:18/36/80-ALC2/2008	Party Name:INJECTOPLAST PVT.LTD	Meet No/Date:36/80-ALC2/2008 02.12.2008	Status:Case deferred
	HQ File :01/80/050/01297/AM09/	RLA File :06/24/040/00045/AM09/	Lic.No/Date:0610014609 18.11.2008	Defer Date: 20.01.2009
	Decision : The Committee observed that agenda was attached by the NIC without receipt of hardcopy of firm's application from concerned Regional Authority. The Committee, therefore, decided to remind RA to forward the firm's application at the earliest and on receipt forward the same to technical authority DC(MSME) for examination and submission of comments. The case may be relisted on 20.01.2009.			

68	Case No.:19/36/80-ALC2/2008	Party Name:INDUS PROJECTS LTD	Meet No/Date:36/80-ALC2/2008 02.12.2008	Status:Case deferred
	HQ File :01/80/050/01298/AM09/	RLA File :03/94/040/00730/AM09/	Lic.No/Date:0310494564 18.11.2008	Defer Date: 20.01.2009
	Decision : The Committee observed that agenda was attached by the NIC without receipt of hardcopy of firm's application from concerned Regional Authority. The Committee, therefore, decided to remind RA to forward the firm's application at the earliest and on receipt forward the same to technical authority DIPP for examination and submission of comments. The case may be relisted on 20.01.2009.			

69	Case No.:20/36/80-ALC2/2008	Party Name:INTERNATIONAL TUBULAR SERVICES (INDIA) PVT. LTD.	Meet No/Date:36/80-ALC2/2008 02.12.2008	Status:Case deferred
	HQ File :01/80/050/01299/AM09/	RLA File :03/94/040/00794/AM09/	Lic.No/Date:0310494578 18.11.2008	Defer Date: 20.01.2009

Decision : The Committee observed that agenda was attached by the NIC without receipt of hardcopy of firm's application from concerned Regional Authority. The Committee, therefore, decided to remind RA to forward the firm's application at the earliest and on receipt forward the same to technical authority DHI for examination and submission of comments. The case may be relisted on 20.01.2009.

70	Case No.:21/36/80-ALC2/2008	Party Name:LARSEN & TOUBRO LIMITED	Meet No/Date:36/80-ALC2/2008 02.12.2008	Status:Case deferred
	HQ File :01/80/050/01300/AM09/	RLA File :03/95/040/00680/AM09/	Lic.No/Date:0310494607 18.11.2008	Defer Date: 20.01.2009
	Decision : The Committee observed that agenda was attached by the NIC without receipt of hardcopy of firm's application from concerned Regional Authority. The Committee, therefore, decided to remind RA to forward the firm's application at the earliest and on receipt forward the same to technical authority DIPP/DIT for examination and submission of comments. The case may be relisted on 20.01.2009.			

71	Case No.:22/36/80-ALC2/2008	Party Name:ABB LIMITED	Meet No/Date:36/80-ALC2/2008 02.12.2008	Status:Case deferred
	HQ File :01/80/050/01301/AM09/	RLA File :07/24/040/00467/AM09/	Lic.No/Date:0710061144 18.11.2008	Defer Date: 20.01.2009
	Decision : The Committee observed that agenda was attached by the NIC without receipt of hardcopy of firm's application from concerned Regional Authority. The Committee, therefore, decided to remind RA to forward the firm's application at the earliest and on receipt forward the same to technical authority DIT for examination and submission of comments. The case may be relisted on 20.01.2009.			

72	Case No.:23/36/80-ALC2/2008	Party Name:KENT INTROL PRIVATE LIMITED	Meet No/Date:36/80-ALC2/2008 02.12.2008	Status:Case deferred
	HQ File :01/80/050/01302/AM09/	RLA File :31/24/040/00225/AM09/	Lic.No/Date:3110036131 18.11.2008	Defer Date: 20.01.2009
	Decision : The Committee observed that agenda was attached by the NIC without receipt of hardcopy of firm's application from concerned Regional Authority. The Committee, therefore, decided to remind RA to forward the firm's application at the earliest and on receipt forward the same to technical authority DIPP/ DC(MSME) for examination and submission of comments. The case may be relisted on 20.01.2009.			

73	Case No.:26/36/80-ALC2/2008	Party Name:MAK CONTROLS AND SYSTEMS PVT LTD.	Meet No/Date:36/80-ALC2/2008 02.12.2008	Status:Case deferred
	HQ File :01/80/050/01305/AM09/	RLA File :32/24/040/00041/AM09/	Lic.No/Date:3210039125 18.11.2008	Defer Date: 20.01.2009
	Decision : The Committee observed that agenda was attached by the NIC without receipt of hardcopy of firm's application from concerned Regional Authority. The Committee, therefore, decided to remind RA to forward the firm's application and simultaneously on the recommendation of DHI it was also decided to call for the following information from the firm for examination of their case and to re-list before NC on 20.01.2009.			

1. Information in respect of Sl.No. 8 of the Standard Deficiency Format.
2. Uses of import item No. 52 when Diesel Engine is used in the power unite.

74	Case No.:24/36/80-ALC2/2008	Party Name:ESSILOR MANUFACTURING INDIA PVT LTD	Meet No/Date:36/80-ALC2/2008 02.12.2008	Status:Case deferred
	HQ File :01/80/050/01303/AM09/	RLA File :07/24/040/00448/AM09/	Lic.No/Date:0710061153 19.11.2008	Defer Date: 20.01.2009
	Decision : The Committee observed that agenda was attached by the NIC without receipt of hardcopy of firm's application from concerned Regional Authority. The Committee, therefore, decided to remind RA to forward the firm's application at the earliest and on receipt forward the same to technical authority DC(MSME) for examination and submission of comments. The case may be relisted on 20.01.2009.			

75	Case No.:25/36/80-ALC2/2008	Party Name:DELKOR TECHNIK INDIA PLTD.	Meet No/Date:36/80-ALC2/2008 02.12.2008	Status:Case reverted back to RA
	HQ File :01/80/050/01304/AM09/	RLA File :07/24/040/00444/AM09/	Lic.No/Date:0710061154 19.11.2008	
	Decision : The Committee observed that agenda was attached by the NIC without receipt of hardcopy of firm's application from concerned Regional Authority. However, according to online data, items of import appear to be covered in GN-4 for the Engineering Products. The Committee accordingly decided to revert back the case to concerned Regional Authority without any examination for taking appropriate decision in terms of Policy Circular No. 20 dt. 05.12.2007. The Regional Authority may take necessary action accordingly.			

76	Case No.:27/36/80-ALC2/2008	Party Name:DYNAMATIC TECHNOLOGIES LIMITED,	Meet No/Date:36/80-ALC2/2008 02.12.2008	Status:Case deferred
	HQ File :01/80/050/01306/AM09/	RLA File :07/21/040/00852/AM09/	Lic.No/Date:0710061158 19.11.2008	Defer Date: 20.01.2009
	Decision : The Committee observed that agenda was attached by the NIC without receipt of hardcopy of firm's application from concerned Regional Authority. The Committee, therefore, decided to remind RA to forward the firm's application at the earliest and on receipt forward the same to technical authority DIPP for examination and submission of comments. The case may be relisted on 20.01.2009.			

77	Case No.:28/36/80-ALC2/2008	Party Name:BLUE STAR LTD.	Meet No/Date:36/80-ALC2/2008 02.12.2008	Status:Case deferred
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	HQ File :01/80/050/01307/AM09/	RLA File :03/94/040/00783/AM09/	Lic.No/Date:0310494811 19.11.2008	Defer Date: 20.01.2009
	Decision : The Committee observed that agenda was attached by the NIC without receipt of hardcopy of firm's application from concerned Regional Authority. The Committee, therefore, decided to remind RA to forward the firm's application at the earliest and on receipt forward the same to technical authority DIPP for examination and submission of comments. The case may be relisted on 20.01.2009.			

78	Case No.:29/36/80-ALC2/2008	Party Name:METSO PAPER INDIA PVT.LTD.	Meet No/Date:36/80-ALC2/2008 02.12.2008	Status:Case deferred
	HQ File :01/80/050/01308/AM09/	RLA File :05/24/040/00535/AM09/	Lic.No/Date:0510231137 19.11.2008	Defer Date: 20.01.2009
	Decision : The Committee observed that agenda was attached by the NIC without receipt of hardcopy of firm's application from concerned Regional Authority. The Committee, therefore, decided to remind RA to forward the firm's application at the earliest and on receipt forward the same to technical authority DHI/DIPP for examination and submission of comments. The case may be relisted on 20.01.2009.			

79	Case No.:30/36/80-ALC2/2008	Party Name:ACE MANUFACTURING SYSTEMS LTD.,	Meet No/Date:36/80-ALC2/2008 02.12.2008	Status:Case reverted back to RA
	HQ File :01/80/050/01309/AM09/	RLA File :07/24/040/00464/AM09/	Lic.No/Date:0710061174 19.11.2008	
	Decision : The Committee observed that agenda was attached by the NIC without receipt of hardcopy of firm's application from concerned Regional Authority. However, according to online data, items of import appear to be covered in GN-4 for the Engineering Products. The Committee accordingly decided to revert back the case to concerned Regional Authority without any examination for taking appropriate decision in terms of Policy Circular No. 20 dt. 05.12.2007. The Regional Authority may take necessary action accordingly.			

80	Case No.:40/36/80-ALC2/2008	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:36/80-ALC2/2008 02.12.2008	Status:Case deferred
	HQ File :01/80/050/01319/AM09/	RLA File :61/24/040/00053/AM09/	Lic.No/Date:6110000244 19.11.2008	Defer Date: 20.01.2009
	Decision : The Committee observed that agenda was attached by the NIC without receipt of hardcopy of firm's application from concerned Regional Authority. The Committee, therefore, decided to remind RA to forward the firm's application at the earliest and on receipt forward the same to technical authority DHI for examination and submission of comments. The case may be relisted on 20.01.2009.			

81	Case No.:41/36/80-ALC2/2008	Party Name:NOV SARA INDIA PRIVATE LIMITED	Meet No/Date:36/80-ALC2/2008 02.12.2008	Status:Case deferred
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HQ File :01/80/050/01320/AM09/	RLA File :61/24/040/00054/AM09/	Lic.No/Date:6110000245 19.11.2008	Defer Date: 20.01.2009
Decision : The Committee observed that agenda was attached by the NIC without receipt of hardcopy of firm's application from concerned Regional Authority. The Committee, therefore, decided to remind RA to forward the firm's application at the earliest and on receipt forward the same to technical authority DHI for examination and submission of comments. The case may be relisted on 20.01.2009.			

82	Case No.:107/36/80-ALC2/2008	Party Name:PAHARPUR COOLING TOWERS LIMITED,	Meet No/Date:36/80-ALC2/2008 02.12.2008	Status:Case deferred
	HQ File :01/80/050/01490/AM09/	RLA File :02/24/040/00065/AM09/	Lic.No/Date:0210120013 20.11.2008	Defer Date: 20.01.2009
	Decision : The Committee observed that agenda was attached by the NIC without receipt of hardcopy of firm's application from concerned Regional Authority. The Committee, therefore, decided to remind RA to forward the firm's application at the earliest and on receipt forward the same to technical authority DIPP for examination and submission of comments. The case may be relisted on 20.01.2009.			

83	Case No.:31/36/80-ALC2/2008	Party Name:GRAND PRIX ENGINEERING PVT.LTD.	Meet No/Date:36/80-ALC2/2008 02.12.2008	Status:Case deferred
	HQ File :01/80/050/01310/AM09/	RLA File :05/24/040/00523/AM09/	Lic.No/Date:0510231198 20.11.2008	Defer Date: 20.01.2009
	Decision : The Committee observed that agenda was attached by the NIC without receipt of hardcopy of firm's application from concerned Regional Authority. The Committee, therefore, decided to remind RA to forward the firm's application at the earliest and on receipt forward the same to technical authority DIPP for examination and submission of comments. The case may be relisted on 20.01.2009.			

84	Case No.:32/36/80-ALC2/2008	Party Name:THE PRINTERS HOUSE PVT. LTD.	Meet No/Date:36/80-ALC2/2008 02.12.2008	Status:Case reverted back to RA
	HQ File :01/80/050/01311/AM09/	RLA File :05/24/040/00505/AM09/	Lic.No/Date:0510231200 20.11.2008	
	Decision : The Committee observed that agenda was attached by the NIC without receipt of hardcopy of firm's application from concerned Regional Authority. However, according to online data, items of import appear to be covered in GN-4 for the Engineering Products. The Committee accordingly decided to revert back the case to concerned Regional Authority without any examination for taking appropriate decision in terms of Policy Circular No. 20 dt. 05.12.2007. The Regional Authority may take necessary action accordingly.			

85	Case No.:33/36/80-ALC2/2008	Party Name:PAHARPUR COOLING TOWERS LIMITED,	Meet No/Date:36/80-ALC2/2008 02.12.2008	Status:Case deferred
	HQ File :01/80/050/01312/AM09/	RLA File :02/24/040/00110/AM08/	Lic.No/Date:0210119996	Defer Date:

		20.11.2008	20.01.2009
Decision : The Committee observed that agenda was attached by the NIC without receipt of hardcopy of firm's application from concerned Regional Authority. The Committee, therefore, decided to remind RA to forward the firm's application at the earliest and on receipt forward the same to technical authority DIPP for examination and submission of comments. The case may be relisted on 20.01.2009.			

86	Case No.:34/36/80-ALC2/2008	Party Name:PAHARPUR COOLING TOWERS LIMITED,	Meet No/Date:36/80-ALC2/2008 02.12.2008	Status:Case deferred
	HQ File :01/80/050/01313/AM09/	RLA File :02/24/040/00142/AM08/	Lic.No/Date:0210120004 20.11.2008	Defer Date: 20.01.2009
	Decision : The Committee observed that agenda was attached by the NIC without receipt of hardcopy of firm's application from concerned Regional Authority. The Committee, therefore, decided to remind RA to forward the firm's application at the earliest and on receipt forward the same to technical authority DIPP for examination and submission of comments. The case may be relisted on 20.01.2009.			

87	Case No.:35/36/80-ALC2/2008	Party Name:PAHARPUR COOLING TOWERS LIMITED,	Meet No/Date:36/80-ALC2/2008 02.12.2008	Status:Case deferred
	HQ File :01/80/050/01314/AM09/	RLA File :02/24/040/00125/AM09/	Lic.No/Date:0210120007 20.11.2008	Defer Date: 20.01.2009
	Decision : The Committee observed that agenda was attached by the NIC without receipt of hardcopy of firm's application from concerned Regional Authority. The Committee, therefore, decided to remind RA to forward the firm's application at the earliest and on receipt forward the same to technical authority DIPP for examination and submission of comments. The case may be relisted on 20.01.2009.			

88	Case No.:36/36/80-ALC2/2008	Party Name:PAHARPUR COOLING TOWERS LIMITED,	Meet No/Date:36/80-ALC2/2008 02.12.2008	Status:Case deferred
	HQ File :01/80/050/01315/AM09/	RLA File :02/24/040/00148/AM09/	Lic.No/Date:0210120009 20.11.2008	Defer Date: 20.01.2009
	Decision : The Committee observed that agenda was attached by the NIC without receipt of hardcopy of firm's application from concerned Regional Authority. The Committee, therefore, decided to remind RA to forward the firm's application at the earliest and on receipt forward the same to technical authority DIPP for examination and submission of comments. The case may be relisted on 20.01.2009.			

89	Case No.:37/36/80-ALC2/2008	Party Name:PAHARPUR COOLING TOWERS LIMITED,	Meet No/Date:36/80-ALC2/2008 02.12.2008	Status:Case deferred
	HQ File :01/80/050/01316/AM09/	RLA File :02/24/040/00191/AM09/	Lic.No/Date:0210120011 20.11.2008	Defer Date: 20.01.2009
	Decision : The Committee observed that agenda was attached by the NIC without receipt of hardcopy of firm's application from concerned Regional			

Authority. The Committee, therefore, decided to remind RA to forward the firm's application at the earliest and on receipt forward the same to technical authority DIPP for examination and submission of comments. The case may be relisted on 20.01.2009.

90	Case No.:38/36/80-ALC2/2008	Party Name:PAHARPUR COOLING TOWERS LIMITED,	Meet No/Date:36/80-ALC2/2008 02.12.2008	Status:Case deferred
	HQ File :01/80/050/01317/AM09/	RLA File :02/24/040/00117/AM09/	Lic.No/Date:0210120012 20.11.2008	Defer Date: 20.01.2009
	Decision : The Committee observed that agenda was attached by the NIC without receipt of hardcopy of firm's application from concerned Regional Authority. The Committee, therefore, decided to remind RA to forward the firm's application at the earliest and on receipt forward the same to technical authority DIPP for examination and submission of comments. The case may be relisted on 20.01.2009.			

91	Case No.:39/36/80-ALC2/2008	Party Name:SUNDARAM BRAKE LININGS LIMITED,	Meet No/Date:36/80-ALC2/2008 02.12.2008	Status:Case deferred
	HQ File :01/80/050/01318/AM09/	RLA File :04/24/040/00206/AM09/	Lic.No/Date:0410100176 20.11.2008	Defer Date: 20.01.2009
	Decision : The Committee observed that agenda was attached by the NIC without receipt of hardcopy of firm's application from concerned Regional Authority. The Committee, therefore, decided to remind RA to forward the firm's application at the earliest and on receipt forward the same to technical authority DHI for examination and submission of comments. The case may be relisted on 20.01.2009.			

92	Case No.:42/36/80-ALC2/2008	Party Name:INTERNATIONAL COIL LIMITED,	Meet No/Date:36/80-ALC2/2008 02.12.2008	Status:Case deferred
	HQ File :01/80/050/01321/AM09/	RLA File :05/24/040/00537/AM09/	Lic.No/Date:0510231279 21.11.2008	Defer Date: 20.01.2009
	Decision : The Committee observed that agenda was attached by the NIC without receipt of hardcopy of firm's application from concerned Regional Authority. The Committee, therefore, decided to remind RA to forward the firm's application at the earliest and on receipt forward the same to technical authority DC(MSME) for examination and submission of comments. The case may be relisted on 20.01.2009.			

93	Case No.:43/36/80-ALC2/2008	Party Name:POLY MEDICURE LTD.	Meet No/Date:36/80-ALC2/2008 02.12.2008	Status:Case deferred
	HQ File :01/80/050/01322/AM09/	RLA File :05/24/040/00528/AM09/	Lic.No/Date:0510231280 21.11.2008	Defer Date: 20.01.2009
	Decision : The Committee observed that agenda was attached by the NIC without receipt of hardcopy of firm's application from concerned Regional Authority. The Committee, therefore, decided to remind RA to forward the firm's application at the earliest and on receipt forward the same to technical authority C&PC and DC(MSME) for examination and submission of comments. The case may be relisted on 20.01.2009.			

94	Case No.:44/36/80-ALC2/2008	Party Name:VOLVO INDIA PVT LIMITED	Meet No/Date:36/80-ALC2/2008 02.12.2008	Status:Case reverted back to RA
	HQ File :01/80/050/01323/AM09/	RLA File :07/24/040/00474/AM09/	Lic.No/Date:0710061227 21.11.2008	
	Decision : The Committee observed that agenda was attached by the NIC without receipt of hardcopy of firm's application from concerned Regional Authority. However, according to online data, items of import appear to be covered in GN-4 for the Engineering Products. The Committee accordingly decided to revert back the case to concerned Regional Authority without any examination for taking appropriate decision in terms of Policy Circular No. 20 dt. 05.12.2007. The Regional Authority may take necessary action accordingly.			

95	Case No.:45/36/80-ALC2/2008	Party Name:PRECIHOLE MACHINE TOOLS PVT. LTD.,	Meet No/Date:36/80-ALC2/2008 02.12.2008	Status:Case deferred
	HQ File :01/80/050/01324/AM09/	RLA File :03/95/040/00714/AM09/	Lic.No/Date:0310495197 21.11.2008	Defer Date: 20.01.2009
	Decision : The Committee observed that agenda was attached by the NIC without receipt of hardcopy of firm's application from concerned Regional Authority. The Committee, therefore, decided to remind RA to forward the firm's application at the earliest and on receipt forward the same to technical authority DHI for examination and submission of comments. The case may be relisted on 20.01.2009.			

96	Case No.:46/36/80-ALC2/2008	Party Name:PRECIHOLE MACHINE TOOLS PVT. LTD.,	Meet No/Date:36/80-ALC2/2008 02.12.2008	Status:Case deferred
	HQ File :01/80/050/01325/AM09/	RLA File :03/95/040/00715/AM09/	Lic.No/Date:0310495199 21.11.2008	Defer Date: 20.01.2009
	Decision : The Committee observed that agenda was attached by the NIC without receipt of hardcopy of firm's application from concerned Regional Authority. The Committee, therefore, decided to remind RA to forward the firm's application at the earliest and on receipt forward the same to technical authority DHI for examination and submission of comments. The case may be relisted on 20.01.2009.			

97	Case No.:47/36/80-ALC2/2008	Party Name:MINDA STONERIDGE INSTRUMENTS LTD.	Meet No/Date:36/80-ALC2/2008 02.12.2008	Status:Case deferred
	HQ File :01/80/050/01326/AM09/	RLA File :31/24/040/00220/AM09/	Lic.No/Date:3110036173 21.11.2008	Defer Date: 20.01.2009
	Decision : The Committee observed that agenda was attached by the NIC without receipt of hardcopy of firm's application from concerned Regional Authority. The Committee, therefore, decided to remind RA to forward the firm's application at the earliest and on receipt forward the same to technical authority DHI & DC(MSME) for examination and submission of comments. The case may be relisted on 20.01.2009.			

98	Case No.:48/36/80-ALC2/2008	Party Name:LOGICON TECHNOLOGY	Meet No/Date:36/80-ALC2/2008 02.12.2008	Status:Case deferred
	HQ File :01/80/050/01327/AM09/	RLA File :31/21/040/00282/AM09/	Lic.No/Date:3110036179 21.11.2008	Defer Date: 20.01.2009
	Decision : The Committee observed that agenda was attached by the NIC without receipt of hardcopy of firm's application from concerned Regional Authority. The Committee, therefore, decided to remind RA to forward the firm's application at the earliest and on receipt forward the same to technical authority DIT for examination and submission of comments. The case may be relisted on 20.01.2009.			

99	Case No.:49/36/80-ALC2/2008	Party Name:GEDEE WEILER PRIVATE LIMITED	Meet No/Date:36/80-ALC2/2008 02.12.2008	Status:Case reverted back to RA
	HQ File :01/80/050/01328/AM09/	RLA File :32/24/040/00043/AM09/	Lic.No/Date:3210039163 24.11.2008	
	Decision : The Committee observed that agenda was attached by the NIC without receipt of hardcopy of firm's application from concerned Regional Authority. However, according to online data, items of import appear to be covered in GN-4 for the Engineering Products. The Committee accordingly decided to revert back the case to concerned Regional Authority without any examination for taking appropriate decision in terms of Policy Circular No. 20 dt. 05.12.2007. The Regional Authority may take necessary action accordingly.			

100	Case No.:50/36/80-ALC2/2008	Party Name:FLOWSERVE INDIA CONTROLS PVT. LTD.,	Meet No/Date:36/80-ALC2/2008 02.12.2008	Status:Case reverted back to RA
	HQ File :01/80/050/01329/AM09/	RLA File :32/24/040/00044/AM09/	Lic.No/Date:3210039168 24.11.2008	
	Decision : The Committee observed that agenda was attached by the NIC without receipt of hardcopy of firm's application from concerned Regional Authority. However, according to online data, items of import appear to be covered in GN-4 for the Engineering Products. The Committee accordingly decided to revert back the case to concerned Regional Authority without any examination for taking appropriate decision in terms of Policy Circular No. 20 dt. 05.12.2007. The Regional Authority may take necessary action accordingly.			

101	Case No.:108/36/80-ALC2/2008	Party Name:CEE DEE VACUUM EQUIPMENT PVT LTD	Meet No/Date:36/80-ALC2/2008 02.12.2008	Status:Case reverted back to RA
	HQ File :01/80/050/01491/AM09/	RLA File :31/24/040/00210/AM09/	Lic.No/Date:3110036203 25.11.2008	

Decision : The Committee observed that agenda was attached by the NIC without receipt of hardcopy of firm's application from concerned Regional Authority. However, according to online data, items of import appear to be covered in GN-4 for the Engineering Products. The Committee accordingly decided to revert back the case to concerned Regional Authority without any examination for taking appropriate decision in terms of Policy Circular No. 20 dt. 05.12.2007.

The Regional Authority may take necessary action accordingly.

102	Case No.:51/36/80-ALC2/2008	Party Name:GKB RX LENS PVT LTD	Meet No/Date:36/80-ALC2/2008 02.12.2008	Status:Case deferred
	HQ File :01/80/050/01330/AM09/	RLA File :02/24/040/00206/AM09/	Lic.No/Date:0210120201 25.11.2008	Defer Date: 20.01.2009
	Decision : The Committee observed that agenda was attached by the NIC without receipt of hardcopy of firm's application from concerned Regional Authority. The Committee, therefore, decided to remind RA to forward the firm's application at the earliest and on receipt forward the same to technical authority DC(MSME) for examination and submission of comments. The case may be relisted on 20.01.2009.			

103	Case No.:52/36/80-ALC2/2008	Party Name:ACE DESIGNERS LIMITED	Meet No/Date:36/80-ALC2/2008 02.12.2008	Status:Case reverted back to RA
	HQ File :01/80/050/01331/AM09/	RLA File :07/24/040/00485/AM09/	Lic.No/Date:0710061265 25.11.2008	
	Decision : The Committee observed that agenda was attached by the NIC without receipt of hardcopy of firm's application from concerned Regional Authority. However, according to online data, items of import appear to be covered in GN-4 for the Engineering Products. The Committee accordingly decided to revert back the case to concerned Regional Authority without any examination for taking appropriate decision in terms of Policy Circular No. 20 dt. 05.12.2007.			
	The Regional Authority may take necessary action accordingly.			

104	Case No.:53/36/80-ALC2/2008	Party Name:SUNDARAM-CLAYTON LIMITED,	Meet No/Date:36/80-ALC2/2008 02.12.2008	Status:Case deferred
	HQ File :01/80/050/01332/AM09/	RLA File :04/24/040/00182/AM09/	Lic.No/Date:0410100299 25.11.2008	Defer Date: 20.01.2009
	Decision : The Committee observed that agenda was attached by the NIC without receipt of hardcopy of firm's application from concerned Regional Authority. The Committee, therefore, decided to remind RA to forward the firm's application at the earliest and on receipt forward the same to technical authority DHI and DC(MSME) for examination and submission of comments. The case may be relisted on 20.01.2009.			

105	Case No.:54/36/80-ALC2/2008	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:36/80-ALC2/2008 02.12.2008	Status:Case deferred
	HQ File :01/80/050/01333/AM09/	RLA File :04/24/040/00001/AM09/	Lic.No/Date:0410100307 25.11.2008	Defer Date: 20.01.2009
	Decision : The Committee observed that agenda was attached by the NIC without receipt of hardcopy of firm's application from concerned Regional Authority. The Committee, therefore, decided to remind RA to forward the firm's application at the earliest and on receipt forward the same to technical authority DHI for examination and submission of comments. The case may be relisted on 20.01.2009.			

106	Case No.:103/36/80-ALC2/2008	Party Name:PAHARPUR COOLING TOWERS LIMITED,	Meet No/Date:36/80-ALC2/2008 02.12.2008	Status:Case deferred
	HQ File :01/80/050/01486/AM09/	RLA File :02/24/040/00279/AM08/	Lic.No/Date:0210120225 26.11.2008	Defer Date: 20.01.2009
	Decision : The Committee observed that agenda was attached by the NIC without receipt of hardcopy of firm's application from concerned Regional Authority. The Committee, therefore, decided to remind RA to forward the firm's application at the earliest and on receipt forward the same to technical authority DIPP for examination and submission of comments. The case may be relisted on 20.01.2009.			

107	Case No.:104/36/80-ALC2/2008	Party Name:PAHARPUR COOLING TOWERS LIMITED,	Meet No/Date:36/80-ALC2/2008 02.12.2008	Status:Case deferred
	HQ File :01/80/050/01487/AM09/	RLA File :02/24/040/00271/AM08/	Lic.No/Date:0210120222 26.11.2008	Defer Date: 20.01.2009
	Decision : The Committee observed that agenda was attached by the NIC without receipt of hardcopy of firm's application from concerned Regional Authority. The Committee, therefore, decided to remind RA to forward the firm's application at the earliest and on receipt forward the same to technical authority DIPP for examination and submission of comments. The case may be relisted on 20.01.2009.			

108	Case No.:105/36/80-ALC2/2008	Party Name:PAHARPUR COOLING TOWERS LIMITED,	Meet No/Date:36/80-ALC2/2008 02.12.2008	Status:Case deferred
	HQ File :01/80/050/01488/AM09/	RLA File :02/24/040/00303/AM08/	Lic.No/Date:0210120227 26.11.2008	Defer Date: 20.01.2009
	Decision : The Committee observed that agenda was attached by the NIC without receipt of hardcopy of firm's application from concerned Regional Authority. The Committee, therefore, decided to remind RA to forward the firm's application at the earliest and on receipt forward the same to technical authority DIPP for examination and submission of comments. The case may be relisted on 20.01.2009.			

109	Case No.:106/36/80-ALC2/2008	Party Name:PAHARPUR COOLING TOWERS LIMITED,	Meet No/Date:36/80-ALC2/2008 02.12.2008	Status:Case deferred

	HQ File :01/80/050/01489/AM09/	RLA File :02/24/040/00053/AM09/	Lic.No/Date:0210120234 26.11.2008	Defer Date: 20.01.2009
	Decision : The Committee observed that agenda was attached by the NIC without receipt of hardcopy of firm's application from concerned Regional Authority. The Committee, therefore, decided to remind RA to forward the firm's application at the earliest and on receipt forward the same to technical authority DIPP for examination and submission of comments. The case may be relisted on 20.01.2009.			

110	Case No.:109/36/80-ALC2/2008	Party Name:PAHARPUR COOLING TOWERS LIMITED,	Meet No/Date:36/80-ALC2/2008 02.12.2008	Status:Case deferred
	HQ File :01/80/050/01492/AM09/	RLA File :02/24/040/00103/AM09/	Lic.No/Date:0210120216 26.11.2008	Defer Date: 20.01.2009
	Decision : The Committee observed that agenda was attached by the NIC without receipt of hardcopy of firm's application from concerned Regional Authority. The Committee, therefore, decided to remind RA to forward the firm's application at the earliest and on receipt forward the same to technical authority DIPP for examination and submission of comments. The case may be relisted on 20.01.2009.			

111	Case No.:110/36/80-ALC2/2008	Party Name:PAHARPUR COOLING TOWERS LIMITED,	Meet No/Date:36/80-ALC2/2008 02.12.2008	Status:Case deferred
	HQ File :01/80/050/01493/AM09/	RLA File :02/24/040/00222/AM08/	Lic.No/Date:0210120218 26.11.2008	Defer Date: 20.01.2009
	Decision : The Committee observed that agenda was attached by the NIC without receipt of hardcopy of firm's application from concerned Regional Authority. The Committee, therefore, decided to remind RA to forward the firm's application at the earliest and on receipt forward the same to technical authority DIPP for examination and submission of comments. The case may be relisted on 20.01.2009.			

112	Case No.:111/36/80-ALC2/2008	Party Name:PAHARPUR COOLING TOWERS LIMITED,	Meet No/Date:36/80-ALC2/2008 02.12.2008	Status:Case deferred
	HQ File :01/80/050/01494/AM09/	RLA File :02/24/040/00135/AM08/	Lic.No/Date:0210120228 26.11.2008	Defer Date: 20.01.2009
	Decision : The Committee observed that agenda was attached by the NIC without receipt of hardcopy of firm's application from concerned Regional Authority. The Committee, therefore, decided to remind RA to forward the firm's application at the earliest and on receipt forward the same to technical authority DIPP for examination and submission of comments. The case may be relisted on 20.01.2009.			

113	Case No.:112/36/80-ALC2/2008	Party Name:PAHARPUR COOLING TOWERS LIMITED,	Meet No/Date:36/80-ALC2/2008 02.12.2008	Status:Case deferred
	HQ File :01/80/050/01495/AM09/	RLA File :02/24/040/00227/AM08/	Lic.No/Date:0210120233 26.11.2008	Defer Date: 20.01.2009

Decision : The Committee observed that agenda was attached by the NIC without receipt of hardcopy of firm's application from concerned Regional Authority. The Committee, therefore, decided to remind RA to forward the firm's application at the earliest and on receipt forward the same to technical authority DIPP for examination and submission of comments. The case may be relisted on 20.01.2009.

114	Case No.:113/36/80-ALC2/2008	Party Name:KMG A TO Z SYSTEMS PRIVATE LIMITED	Meet No/Date:36/80-ALC2/2008 02.12.2008	Status:Case deferred
	HQ File :01/80/050/01496/AM09/	RLA File :05/24/040/00553/AM09/	Lic.No/Date:0510231617 26.11.2008	Defer Date: 20.01.2009
	Decision : The Committee observed that agenda was attached by the NIC without receipt of hardcopy of firm's application from concerned Regional Authority. The Committee, therefore, decided to remind RA to forward the firm's application at the earliest and on receipt forward the same to technical authority DIPP for examination and submission of comments. The case may be relisted on 20.01.2009.			

115	Case No.:114/36/80-ALC2/2008	Party Name:CEE DEE VACUUM EQUIPMENT PVT LTD	Meet No/Date:36/80-ALC2/2008 02.12.2008	Status:Case reverted back to RA
	HQ File :01/80/050/01497/AM09/	RLA File :31/24/040/00209/AM09/	Lic.No/Date:3110036210 26.11.2008	
	Decision : The Committee observed that agenda was attached by the NIC without receipt of hardcopy of firm's application from concerned Regional Authority. However, according to online data, items of import appear to be covered in GN-4 for the Engineering Products. The Committee accordingly decided to revert back the case to concerned Regional Authority without any examination for taking appropriate decision in terms of Policy Circular No. 20 dt. 05.12.2007. The Regional Authority may take necessary action accordingly.			

116	Case No.:116/36/80-ALC2/2008	Party Name:ENDURANCE SYSTEMS (INDIA) PVT.LTD.,	Meet No/Date:36/80-ALC2/2008 02.12.2008	Status:Case deferred
	HQ File :01/80/050/01499/AM09/	RLA File :03/94/040/00824/AM09/	Lic.No/Date:0310495684 26.11.2008	Defer Date: 20.01.2009
	Decision : The Committee observed that agenda was attached by the NIC without receipt of hardcopy of firm's application from concerned Regional Authority. The Committee, therefore, decided to remind RA to forward the firm's application at the earliest and on receipt forward the same to technical authority DC(MSME) for examination and submission of comments. The case may be relisted on 20.01.2009.			

S.No.

Case No. C-26	M/s. Rose Preci-	HQ F.No.01/80/162/178/AM09/ DES.I	Lic.No. & Date
Meeting No.36/09	Form Pvt. Ltd.,	Fixation of SION for Sheet Metal Pulleys for	

Date: 02.12.2008	Nashik	Engine Power Transmission	
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The case regarding request of the applicant firm for fixation of SION for Sheet Metal Pulleys for Engine Power Transmission was considered by the committee and it has been observed that the firm was not able to provide the consumption data for preceeding three licensing years as their campany was established only during Jan., 2007. The Committee also noted that EEPC also confirmed that the subject item is relatively new product in India and they have not received the consumption data from any other firms. Keeping in view the above facts Committee decided to advise the firm to apply for fixatin of ad-hoc norms under para 4.7of Handbook of Procedures Vol.I first.

(B.D. Ghosh, Jt. IA, M/o Steel)
Member

(Gajraj Singh, Sr. D.O., DHI)
Member

(K.K. Funda, Asstt. Director)
Member

(R.N. Meena, Dy. DGFT)
Convener

(A.Komu)
Chairman